## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 1207/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2018

NAME OF THE PARTIES:

Krupa Polymers (India) Pvt. Ltd.

V/s.

Nakshatra Distilleries & Breweries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION

SIGNATURE

Tungare Pdv fan

Peti Horm

Adv. MACHAY blv. for

THORA? Respondent

MV A. B. SE JA

ORDER

CP No.1207/ I&BP/NCLT/MB/MAH/2017

First Call: Pass over for filing consent terms.

Second Call: On the withdrawal memo filed by the Petitioner Counsel stating that consent terms have already been arrived at between the parties, this Company Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY

Member (Technical)

**B.S.V. PRAKASH KUMAR** 

Member (Judicial)